

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2737
ANSWERED ON 22ND DECEMBER, 2022**

AVAILABILITY OF PUBLIC TRANSPORT

2737. SHRI KHAGEN MURMU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has any information regarding the availability vis-à-vis requirement of per capita public transport buses for local commuters in the country, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government conducts quality assessment of public transport specifically of public buses at regular intervals, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has any monitoring mechanisms to ensure public safety by preventing the local buses that are operating with more passengers than their capacity; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) and (b) Urban Transport is an integral part of Urban Development, which is a State subject. However, Ministry of Housing and Urban Affairs has issued a Handbook on Service Level Benchmarks (SLB) for Urban Transport, which is a ready reckoner for Urban Local Bodies (ULB) and other city-level parastatal agencies to follow and implement systems for measuring, reporting and monitoring the Service Level Benchmarks in their urban areas. As such, initiatives for measuring the availability vis-à-vis requirement of per capita public transport buses for local commuters is decided by the respective cities/ States/ Union Territories.

(c) and (d) 1. Section 194A of Motor Vehicles Act, 1988 states: *“Whoever drives a transport vehicle or causes or allows a transport vehicle to be driven while carrying more passengers than is authorised in the registration certificate of such transport vehicle or the permit conditions applicable to such transport vehicle shall be punishable with a fine of two hundred rupees per excess passenger:*

Provided that such transport vehicle shall not be allowed to move before the excess passengers are off-loaded and an alternative transport is arranged for such passengers.”

2. The role of Union Government is to notify the rules/ regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of State Transport Authority of the concerned State/ UT.
